

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.22 - IA/850(AHM)2022  
In  
CP(IB) 112 of 2017

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Coburg Print & Pack

.....Applicant

V/s

Todays Writing Instruments Ltd

.....Respondent

**Order delivered on: 14/02/2023**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)

Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant

: Ms. Nitu Chaturvedi, Advocate, a/w Mr.Aditya Raval,  
Advocate for Liquidator/Applicant in IA/850(AHM)2022

For the Respondent

: Ms. Pankti Shah, Advocate on behalf of  
Ms. Maithili D. Mehta, Advocate for the Income Tax  
Department

**ORDER**

Reply to IA/850(AHM)2022 is yet to be received by this Adjudicating Authority.  
We direct Ld. Counsel for the Income Tax Department to file reply within three days  
by giving copy to the other side.

Matter stands adjourned to 24.04.2023.

-SD-

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

**DR. MADAN B. GOSAVI**  
**MEMBER (JUDICIAL)**